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Title: Secretary-General reported a message received from Rajya Sabha that Rajya Sabha at its sitting held on the 10<sup>th</sup> August, 2010 passed The Trade Marks (Amendment) Bill, 2010 passed by Lok Sabha on the 18<sup>th</sup> December 2009 and Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Jharkhand Appropriation Bill, 2010, Passed by Lok Sabha on the 6<sup>th</sup> August, 2010.

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) 'I am directed to inform the Lok Sabha that the Trade Marks (Amendment) Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 18<sup>th</sup> December, 2009, has been passed by the Rajya Sabha at its sitting held on the 10<sup>th</sup> August, 2010, with the following amendments:-

**ENACTING FORMULA**

.1 That at page 1, line 1, **for** the word "Sixtieth" the word "Sixty-first" be **substituted**.

**CLAUSE-1**

2 That at page 1, line 2, **for** the figure "2009" the figure "2010" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct **of** Business in the Rajya Sabha, I am directed to return herewith the Jharkhand Appropriation **Bill**, 2010, which was passed by the Lok Sabha at its sitting held on the 6<sup>th</sup> August, 2010 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

2 Sir, I lay on the Table the Trade Marks (Amendment) Bill, 2010, as returned by Rajya Sabha with amendments on the 10<sup>th</sup> August, 2010.

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**12.02 1/4 hrs.**